

SUPREME COURT OF INDIA

Arvind Sahni

Vs.

Punjab & Sind Bank

(B.N.Kirpal and Ruma Pal JJ.)

18.09.2000

ORDER

The Text below is only a summarized version of the order pronounced

Illegal withdrawal from appellant bank account by forging his signature. Cheque did not bear appellant signature. National Commission awarded compensation but directed to furnish indemnity bond. Supreme Curt set aside Order of National Commission.